

21-12-2023  
Subha  
Item no. 05  
Ct no.34

*IN THE HIGH COURT AT CALCUTTA*  
*Criminal Revisional Jurisdiction*

**CRR 1671 of 2023**

***Biswarup Mondal and Ors..***  
**-versus-**  
***State of West Bengal and Anr.***

Mr. Bitasok Banerjee  
..for the petitioners.

Mr. Arijit Ganguly  
....for the State.

Mr. Banerejee, learned advocate appearing for the petitioners submits that the petitioners do not intend to pursue the present revisional application and approach this court at the appropriate stage.

As prayed for, petitioners would be at liberty to approach this court at the appropriate stage.

Accordingly, the present revisional application being CRR 1671 of 2023 is dismissed as not pressed.

Pending applications, if any, are consequently disposed of.

All concerned parties are to act in terms of a copy of this order duly downloaded from the official website of this court.

**[Tirthankar Ghosh, J]**

